

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CP No. 10/59/2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
08.11.2017**

**NAME OF THE COMPANY: Mahesh City Kumar Jalan Vs. M/s. Prestige
City Developers Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 58/59

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mr. Amol Vyas, Advocate for the Appellant.
Mr. Dinkar Singh, Advocate for Respondent.

ORDER

Ld. Counsel for the Petitioner wishes to file the Counter Affidavit to the Affidavit filed by the Respondent. Ld. Counsel for the Respondent submits that the petition would become infructuous.

The Board Meeting for transfer of shares has already been held as directed by this Court. Reply annexing minutes have been filed. Reliance on some Memorandum of Understanding between the parties for rejecting the claim be placed on record.

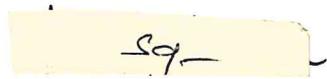
Ld. Counsel for the Petitioner wishes to file the Counter Affidavit.

Let the same be done.

It is submitted by the Ld. Counsel for the Petitioner that a fresh CP has been filed vide Diary No. 4086 on 6.11.2017. Let the same be listed.

To come up on 28th November, 2017.


**(S. K. Mohapatra)
Member (T)**


**(Ina Malhotra)
Member (J)**